

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 5420
TO BE ANSWERED ON 05th APRIL, 2023

IMPORT OF SUB-STANDARD GOODS

5420. SHRI THIRUNAVUKKARASAR SU:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is aware of the reports of increasing import of substandard products like aluminium, cable items and household appliances in the country;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to tighten the quality control norms in order to contain import of sub-standard goods and to boost the domestic industry;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a) & (b): The Government keeps a close watch on the quality of imports and takes measures periodically to address it. The compliance to Indian Standards is mandated through issuance of QCOs based on considerations of public interest, protection of human, animal or plant health, safety of the environment, prevention of unfair trade practices, national security etc. under the provisions of Section 16 of the BIS Act, 2016. Various line Ministries/ Departments of the Central Government have notified 114 QCOs covering 462 products till date which includes Aluminium Foil, various types of cables and household appliances.

(c) to (e): The focus of the government is to bring products under the ambit of Quality Control Order (QCOs) for the development of the quality ecosystem in the country and to provide the consumers with quality products. Accordingly, various line Ministries / Departments of the Government are actively working on it to bring more products under the ambit of QCOs. Once a product is notified under QCO, no person can manufacture, import, distribute, sell, hire, lease, store or exhibit for sale any such notified products without BIS Standard Mark except under a valid certification from BIS as per Section 17 of the BIS Act, 2016. These orders also help in containing substandard goods import.
